

Central Administrative Tribunal  
Principal Bench: New Delhi  
OA No.4203/2015

New Delhi this the 8<sup>th</sup> day of March, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)**  
**Hon'ble Mr. P.K. Basu, Member (A)**

Sujata Rawat D/o Late Shri N.S. Rawat,  
R/o H.No. 320, Sector 9,  
R.K. Puram, New Delhi. ... Applicant  
(By Advocate : Ms.Arohi for Mr.Manish Kumar)

**Versus**

1. Prasar Bharti Corporaiton  
Chief Executive Officer  
PTI Building, Sansad Marg,  
New Delhi-110001.
2. Director General  
Doordarshan, Doordarshan Bhawan  
Mandi House, New Delhi-110001. .... Respondents

(By Advocate: Dr.Ch. Shamsuddin Khan for R-1 &  
Mr.Rajeev Sharma for R-2)

**ORDER (ORAL)**

**By Mr.V.Ajay Kumar, Member (J):**

Heard the learned counsel for both sides.

2. Learned counsel for the respondents submits that the respondents have already granted part of the relief claimed in the OA and with regard to the remaining part of the relief, they are going to grant within a short span of time. He specifically submits that vide order dated 14.02.2017, name of the applicant

(2)

is placed at Sr.No.341 of the Seniority List and Screening Committee which met on 15.02.2017 recommended the applicant for 2<sup>nd</sup> MACP.

3. In the circumstances and in view of the statement given by the learned counsel for the respondents, the OA is disposed of as no further order is necessary. However, the respondents shall ensure release of consequential benefits within a reasonable period preferably within 8 weeks from the date of receipt of a copy of this order. Further, the applicant is at liberty to avail her remedy, in accordance with law, if she is still aggrieved.

4. MA No.2683/2016 and MA No.1230/2016 stand disposed of. No costs.

**(P.K.Basu)**  
**Member (A)**

**(V.Ajay Kumar)**  
**Member (J)**

/kdr/